CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA.

OA No. 727/2005

Dated 26.10.2007

Shri M.P.Dixit, ld. counsel for the applicant.
Shri Nirmal Kumar, ld. counsel for the respondents.

ORDER [ORAL]

The ld. counsel for the respondents states that the respondents have realised their mistake and they have already directed the Bank to pay family pension to the applicant. He draws my attention to a letter issued by the East Central Railway, Accounts Department bearing no. DPO/DNR'sL/No.-E/Pen/Lt.Rajak/07 dated 23.10.2007 by which the Manager, State Bank of India, Main Branch, Gandhi Maidan, Patna has been instructed to release family pension to the applicant and also to arrange to pay the arrear amount of pension w.e.f. the date of stoppage of family pension. In view of this letter, this case has become infructuous and the ld. counsel for the applicant also admits this. However, the ld. counsel for the applicant points out that in an exactly similar case [O.A. No. 474 of 2006], this Tribunal had ordered 8 per cent interest on the arrear and the respondents were directed to pay Rs.2500/- to the applicant on account of cost of litigation. The ld. counsel for the applicant prays that similar treatment should be given to this applicant also since the applicant has faced greater harassment than the applicant in O.A. No. 474 of 2006.

2. Accordingly, I direct that the respondents must pay to the applicant 8 per cent interest on arrear along with compensation of Rs.2500/- to meet the

cost of litigation.

3. The O.A. is disposed of, accordingly.

and the bound of the Will respond to the market and the comment of the same

more than the second se

1.00

[Annt Nushari [M]A]

mps.

a .

PE!

Strain Const

Min-

Terrior

He is

of Samueland

was a first of the state of the same of the same of

13 - 18 - 25 + 3

经验款 化 独立成长

21. T.